

17.56 hrs.

PONDICHERRY APPROPRIATION  
(VOTE ON ACCOUNT) BILL, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1977-78.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1977-78."

*The motion was adopted.*

SHRI H. M. PATEL: I introduce† the Bill.

Sir, I beg to move: †

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1977-78, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1977-78, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up clauses. The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2, and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI H. M. PATEL: I beg to move: "That the Bill be passed."

MR. CHAIRMAN: The question is: "That the Bill be passed."

*The motion was adopted.*

17.59 hrs.

SUPPLEMENTARY DEMANDS††  
FOR GRANTS (PONDICHERRY),  
1976-77

MR. CHAIRMAN: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union territory of Pondicherry to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 4, 6 to 8, 10, 14, 16 to 20, 23, 27, 28, 31 and 32."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 30-3-77.

†Introduced/Moved with the recommendation of the Vice President acting as President.

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